

HIGH COURT FOR THE STATE OF TELANGANA

MAIN CASE No: Taken Up W.P.(PIL) No.4 of 2024

PROCEEDING SHEET

S. No.	DATE	ORDER	OFFICE NOTE
1.	23.04.2024	<p><u>CJ & JAK, J</u></p> <p>This petition has been directed to be registered on the basis of letter dated 30.03.2024 addressed by a Senior Advocate, in which a complaint has been made about serious human right violation in the premises of District Court at Kukatpally, Ranga Reddy District. A direction has been sought to Police Officers in the State of Telangana to ensure that no violation of human rights takes place and the order of Supreme Court in Prem Shankar Shukla v. Delhi Administration [(1980)3 SCC 526] is followed and also to ensure proper balance between law and order on one hand and human rights on the other hand.</p> <p>In view of aforesaid submission, issue notice to the respondents.</p> <p>Mr. Mohammed Imran Khan, learned Additional Advocate General for the State of Telangana accepts notice on behalf of the respondents and prays for, and is granted, six weeks' time to enable him to file a counter.</p> <p>List thereafter.</p> <p style="text-align: right;">_____ CJ (AAJ)</p> <p style="text-align: right;">_____ JAK, J</p> <p>LUR</p>	<p>Note: Transferred to (i/o) folder before corrections, if any. B/o lur</p>

--	--	--	--